

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
SPECIAL BENCH

(IB) – 183(PB)/2017

IN THE MATTER OF:

M/s. Nodia Software Technology Park Limited

.....PETITIONER

Vs.

M/s Teammate Media Research Content and
Communication India Pvt. Ltd.

.....RESPONDENT

SECTION:

Under Section 9 of the Insolvency and Bankruptcy Code, 2016

Order delivered on 06.07.2017

Coram:

R. VARADHARAJAN
HON'BLE MEMBER (JUDICIAL)

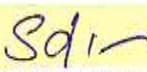
DEEPA KRISHAN
HON'BLE MEMBER (TECHNICAL)

For the Petitioner :- Mr. Kushal Gupta

For the Respondent :-

ORDER

Learned Counsel for the petitioner is present and seeks to withdraw the petition and to this effect it is represented an application has been filed. In the circumstances in terms of rule 8 of Insolvency and Bankruptcy (Application to Adjudicating Authority) Rules 2016, the petitioner is allowed to withdraw. Let the file be disposed to records after following the due formalities.


R. VARADHARAJAN
MEMBER (JUDICIAL)


(DEEPA KRISHAN)
MEMBER (TECHNICAL)

Deepak (06.07.2017)